## National Company Law Tribunal Allahabad Bench

CPNO. 91/ND /2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL **COMPANY LAW TRIBUNAL ON 15.02.2018** 

NAME OF THE COMPANY: Aslam Coupet Put Lad

SECTION OF THE COMPANIES ACT/1 & B CODE: 397/398 of the Companies act of SI. NO. Name

1. Sendrep Agamal Advoiale Amidha Abla Agamal 2. RS Penery Assent Asspran Pashing 3. Raysh Kreshoo "1" " Delan Designation

Representation

## C.P. No. 91/ND/2015

Shri Sandeep Agarwal, advocate for the petitioner. Shri Rajesh Keshwani for Respondent. Arguments of learned counsel for both parties are heard in respect of alleged contempt of status quo order dated 17.11.2015 as passed by the then Company Law Board.

During the of course hearing some more clarification/clarifications which were felt necessary for the disposal of the present contempt application were sought from counsel of both the parties.

The Respondent-Company is further directed to furnish details about its Bank account opened and being operated. During the relevant period, when Hon'ble Company Law Board passed the status quo order (dated 17.11.2015). The Respondents Company to file a statement in respect of its Bank Account transaction entered therein, for perusal of this court. A copy thereof may be provided to the petitioner counsel to offer his comments.

The matter be listed on 15th March, 2018.

Date: 15/02/2018

Typed by Jyoti (Stenographer)

H.P. Chaturvedi, Member(Judicial)

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